Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 28.01.2010

The Meeting No. 44/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 28.01.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 44/84-ALC3/2009 **MEETING DATE** : 28.01.2010

Case No.:3/36/84-ALC3/2009	Party Name:MACCAFERRI	Meet No/Date:44/84-ALC3/2009	Status:	
	ENVIRONMENTAL SOLUTIONS PVT.	28.01.2010	Deferred	

	LTD.		
HQ File :01/84/050/00176/AM10/		Lic.No/Date:3110040756 24.11.2009	Def Date: 25.02.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- (i) Details of import item No. 3 alongwith catalogue;
- (ii) Net content of yarn, LLDPE and Masterminds in the export product;
- (iii) R.A may be asked to forward the copy of advance authorization in question.

The case stands deferred for re-listing on 25.02.2010.

II I	Party Name: VARDHMAN YARNS AND THREADS LIMITED	Meet No/Date:44/84-ALC3/2009 28.01.2010	Status: Approved
HQ File :01/84/050/00240/AM10/		Lic.No/Date:3010064330 04.12.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the measurement, sketch submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting observed that since the export item is made out of multiple panels, which leads to lower wastage, the quantitative requirement of import item @ 1.85 Sq mtrs./Pc is adequate in this case. In view of this Committee decided to ratify the advance authorization issued n this case as detailed below: -

4				
Export item		Export	Import Item	Qty. allowed
		Qty.		
Designer	Ladies	7625	98% cotton 2% spandex	14106.25 Sq
Jacket		Pcs	stretch twill bleached woven	mtrs.
Style-Silver	Medillion		fabric, GSM-243+/-10%	
lilo jacket				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/44/84-ALC3/2009		Meet No/Date:44/84-ALC3/2009 28.01.2010	Status: Approved
HQ File :01/84/050/00241/AM10/	II	Lic.No/Date:3010064329 04.12.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not indicated specific denier of Polyester filament yarn either in export item or in import item. Further, as export item is made out of polyester filament yarn and Silbond, the total weight of export item contains the weight of polyester filament yarn as well as lubrication weight of Silbond. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that taking into consideration the volatile content of Silbond, 2% wastage is adequate in this case. Accordingly, Committee decided to ratify the advance authorization issued in this case as detailed below: -

Export item	Export	Import Item	Qty. allowed
	Qty.		
Polyester filament	10000	Polyester filament yarn	9898 Kgs (with 1%
sewing thread of	Kgs	of relevant denier	wastage)
relevant denier		Silbond	280 Kgs (with 2%
			wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/38/84-ALC3/2009		20.01.2010	Status: Approved
HQ File :01/84/050/00193/AM10/		Lic.No/Date:0510253943 04.12.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not indicated specific denier of Nylon filament yarn either in export item or in import item. Further, as in the export item it is not specified as to whether it is dyed or not. Committee felt that import item no.2 i.e dyes cannot be allowed. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization lissued in this case as detailed below: -

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	Export item	Export	Import Item	Qty. allowed
		Qty.		
	Nylon twisted filament	15000	Nylon filament yarn of	14847 Kgs (with 1%
	yarn of relevant denier	Kgs	relevant denier	wastage)
			Nylantherene (Dyes)	Not allowed.

		Elvamide	420 Kgs.	
The R.A. shall be advised	to take ned	cessary action subject to co	ompliance of other usual	conditions.

	Case No.:10/44/84-ALC3/2009	Par	rty Name:JAGDAMBAYEXPORTS	5,	Meet No/Date:44/84-ALC 28.01.2010		Status: Approved
	HQ File :01/84/050/00243/AM10/	RL	A File :30/24/040/00024/AM10/		Lic.No/Date:3010064640 23.12.2009		
5	Decision: The Committee considered the case as per agenda alongwith other relevant paper deliberations in consultation with the representatives of technical authorities present in the meeting ratify the advance authorization issued in this case as detailed below: - Export item Export Import Item Qty. Qty.						
	Gents & Ladies jogging and baby suits	1900000 Pcs	Snap button Fasteners, Size.9.6mm, colour. Cap-spray shiny wite	Net	+1% wastage.		
	The R.A. shall be advised	to take ned	cessary action subject to co	mplia	ance of other usual o	conditions	3 .

Case No.:9/44/84-ALC3/2009	'	Meet No/Date:44/84-ALC3/2009 28.01.2010	Status: Approved
HO File :01/84/050/00242/AM10/	RLA File :07/24/040/00326/AM10/	Lic.No/Date:0710069116	

		30.12.2009	
Decision: The Committee consid	lered the case as per agenda	alongwith other relevant paper	ers and after
deliberations in concultation with t	ha ranga antativas of tachnical au	therities present in the mostiv	od dooldod to

deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing item of import with 28% wastage as detailed below: -

Export item	Export	Import Item	Qty. allowed
	Qty.		
Dyed 100% Mulberry	3800	Mulberry raw silk yarn	4864 Kgs.
silk yarn-20/22 denier	Kgs	of any grade (other than	
		dupion yarn) -20/22	
		denier	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	3	Meet No/Date:44/84-ALC3/2009 28.01.2010	Status: Deferred
HQ File :01/84/050/00239/AM10/			Defer Date: 25.02.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- (i) Area & thickness of both types of export item in Sq mtrs.;
- (ii) Net content of both the items of import in the export product;

The case stands deferred for re-listing on 25.02.2010.

Case No.:3/44/84-ALC3/2009	Party Name:SUPER TANNERY LIMITED,	20.01.2010	Status: Approved
HQ File :01/84/050/00236/AM10/	RLA File :06/24/040/00040/AM10/	Lic.No/Date:0610017020 13.01.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import may be allowed as per SION at S.No. G-10.
- The Catalyst at S.No.12 (iii) may be allowed within overall Qty. of Additives as allowed in the SION. (ii)
- In the item of import at S.No. 30 & 31, the word 'relevant' should be added and allowed on net to net (iii) basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/44/84-ALC3/2009		20.01.2010	Status: Approved
HQ File :01/84/050/00237/AM10/	RLA File :06/24/040/00041/AM10/	Lic.No/Date:0610017021 13.01.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of

- technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -
 - (i) The items of import may be allowed as per SION at S.No. G-14.
 - (ii) The Catalyst at S.No.12 (iii) may be allowed within overall Qty. of Additives as allowed in the SION.
 - (iii) In the item of import at S.No. 30 & 31, the word 'relevant' should be added and allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/44/84-ALC3/2009	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:44/84-ALC3/2009 28.01.2010	Status: Approved
HQ File :01/84/050/00238/AM10/	RLA File :06/24/040/00042/AM10/	Lic.No/Date:0610017022 13.01.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (i) The items of import may be allowed as per SION at S.No. G-9.
- (ii) The Catalyst may be allowed within overall Qty. of Additives as allowed in the SION.
- (iii) In the item of import at S.No. 31 & 32, the word 'relevant' should be added and allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/44/84-ALC3/2009 Party Name:KANTI FLOOR FURNISHERS Meet No/Date:44/84-ALC3/2009 Status:

		,	28.01.2010	Approved
	HQ File :01/84/050/00234/AM10/	RLA File :10/24/040/00113/AM10/	Lic.No/Date:1010036772 14.01.2010	
11	Decision: The Committee considerate technical authorities present in the the basis of report of team, who were advised to take the R.A. shall be advised to take	e meeting decided to ratify the isited the unit of firm by allowing	Advance Authorization issue g 5% wastage. A copy of rep	ed in this case on ort is attached for

	Case No.:2/44/84-ALC3/2009	\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	Meet No/Date:44/84-ALC3/2009 28.01.2010	Status: Deferred	
12	HQ File :01/84/050/00235/AM10/	I		Defer Date: 25.02.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 25.02.2010.				

	Case No.:11/44/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:44/84-ALC3/2009 28.01.2010	Status: Deferred
13	HQ File :01/84/050/00244/AM10/		Lic.No/Date:0310556438 21.01.2010	Defer Date:25.02.2010
	Decision: The Committee consideration that copy of application has not be 25.02.2010.	. •	• • • • • • • • • • • • • • • • • • • •	ll.

Manually generated agenda cases

Case No. 639 M/s Dynamic Techno Medicals Pvt. Ltd., Kerala				
NC44/10 dt. 28.01.2010	F.NO.1/84/162/751/AM08 -DES-V			
Re-fixation of input output norms against advance authorization No. 1010027185				
dated 21.08.2007.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 28.11.2007. Since, export product was in assorted sizes & shapes, NC had imposed the condition that 3177 Kgs of silicone polymer should be accounted for in the export product in this case with total export Qty. 24700 (in Pairs). But, firm have exported total 22608 Pairs of assorted products instead of 24700 Pairs, which resulted in excess import of 289 Kgs in this case. In view of this Committee felt that number of Pairs of export product in this case has not much relevance on accountability angle. Hence, Committee decided that EO should be calculated on 22608 Pairs of exported item instead of 24700 Pairs without accounting the Qty. of Silicone to be accounted for against the advance authorization in question. Accordingly, applicant firm have to account for 3177 Kgs of Silicone polymer in the export product. R.A may review this case accordingly and issue EODC.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 640	M/s Fashion Accessories, New Delhi			
NC44/10 dt. 28.01.2010	F.NO.1/84/50/67/AM10 -DES-V			
Re-fixation of input output norms against advance authorization No. 0510245786				
dated 14.07.2009.				

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/56/2009-10/Hosy. dated 27.01.2010 as detailed below: -

Export item	Import item	Quantity allo	wed
King Quilt – Size 108"X92".	100% natural silk fabric-	7.89	Sq
Front–100% cotton (indeginous)	10MM, GSM-43+/-10%	mtrs./Pc	
Back-100% silk (imported)			
Filling – 100% polyester staple fibre			
(polyfil)			
Full Queen Quilt – Size 92"X88".	100% natural silk fabric-	6.60	Sq
Front–100% cotton (indeginous)	10MM, GSM-43+/-10%	mtrs./Pc	
Back-100% silk (imported)			
Filling – 100% polyester staple fibre			
(polyfil)			
Euro Sham- Size 26"X26".	100% natural silk fabric-	0.822	Sq
Front–100% cotton (indeginous)	10MM, GSM-43+/-10%	mtrs./Pc	
Back-100% silk (imported)			
Filling – 100% polyester staple fibre			
(polyfil)			
Standard Sham- Size 20"X26".	100% natural silk fabric-	0.60	Sq
Front–100% cotton (indeginous)	10MM, GSM-43+/-10%	mtrs./Pc	

Back-100% silk (imported)	
Filling – 100% polyester staple fibre	
(polyfil)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 641	M/s Meridian Apparels Ltd., Chennai		
NC44/10 dt. 28.01.2010	F.NO.1/84/50/96/AM10 -DES-V		
Re-fixation of input output norms against advance authorization No. 0410106949			
dated 18.08.2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 25.02.2010.

Case No. 642	M/s Kitex Garments Ltd., Kochi		
NC44/10 dt. 28.01.2010	F.NO.1/84/50/217/AM07 -DES-V		
Re-fixation of input output norms against advance authorization No. 1010024042			
dated 01.08.2006.			

Decision: The Committee considered the case as per agenda and observed that this case was cleared by NC in its meeting held on 30.11.2006 based on the written comments of O/o DC (SSI) conveyed vide their U.O No. 37(5)/106/06-07/Hosy. dated 29.11.2006. But the norms for item of import at S.No.2 was not fixed at that time. Now, firm have submitted the details alongwith sample of export item. The Committee after detailed deliberations in consultation with the representatives of technical authority present in the meeting decided to re-fix the norms of this case as detailed below :-

SI.	Export iten	n	Import i	tem			Qty. recommended
1.	College	Jacket	100%	Nylon	Taffeta	a PU	7477.70 Kgs
	made out	of 100%	coated	210T	fabric,	GSM-	-

Nylon Taffeta PU	70+/-10%.	
coated 210T	100,0	2975 Kgs
fabric, GSM-70+/-		
10%, 100% Nylon	70+/-10%.	
Taffeta 190T	Poppers	35000 Pcs (Net to net)
fabric, GSM-55+/-	Bellcaps	140000 Pcs (Net to net)
10% and	Draw Cord	86450 Mtrs (Net to net)
accessories.	Zippers, length 66 cms	35000 Pcs (Net to net)

The GSM should match in both import & export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 643	M/s Kitex Garments Ltd., Kochi	
NC44/10 dt. 28.01.2010	F.NO.1/84/162/173/AM10 -DES-V	
Re-fixation of input output norms against advance authorization No. 1010034423		
dated 09.07.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 25.02.2010.

Case No. 644	M/s Kitex Garments Ltd., Kochi		
NC44/10 dt. 28.01.2010	F.NO.1/84/50/46/AM09 -DES-V		
Re-fixation of input output norms against advance authorization No. 1010028968			
dated 29.02.2008.			

Decision: The Committee considered the case as per agenda and observed that this case was cleared by NC in its meeting held on 24.04.2008. But, there was some typographical error in the minutes against column of export Qty. i.e export Qty. was wrongly mentioned 66000 Pcs instead of 84024 Pcs. The Committee therefore decided to rectify the export Qty. accordingly i.e export Qty. may be amended to read as 84024 Pcs instead of 66000 Pcs against the advance authorization in question. R.A may regularize the case accordingly.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 645	M/s Kitex Garments Ltd., Kochi	
NC44/10 dt. 28.01.2010	F.NO.1/84/50/222/AM09 -DES-V	
Re-fixation of input output norms against advance authorization No. 1010030279		
dated 21.07.2008.		

Decision: The Committee considered the case as per agenda and observed that this case was cleared by NC in its meeting held on 25.09.2008. But, firm have requested for enhancement in the Qty. of inputs on repeat basis. The Committee after deliberation observed that the Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008 came into existence on 24th March, 2008 and the norms sought on repeat basis for Style No. 662240 against AA under reference was of 2007. Hence, the ground for seeking quantitative norms on repeat basis in this case is not applicable. Therefore Committee decided to reject the request of the firm.

Firm may be informed accordingly.

